

HARYANA VIDHAN SABHA

IX SESSION

BULLETIN NO. 14

**Thursday, the 27th March, 2008
(First Sitting)**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Thursday, the 27th March, 2008 from 9.30 A.M. to 1.30 P.M.).

I QUESTIONS

(a) Starred:

Total No. on the order paper	Answered	Not put	Postponed	No. of Supplementaries
10	07	---	1	32

The remaining Starred questions were deemed to have been answered and replies thereto laid on the Table of the House.

Un-starred: 03

II MESSAGE FROM THE GOVERNOR.

The Speaker read out the message received from the Governor in respect of the Motion of Thanks passed by the Haryana Vidhan Sabha on the 7th March, 2008, conveying his sincere thanks to the Hon'ble Members of the Vidhan Sabha.

III LEAVE OF ABSENCE

(i) The Speaker informed the House that he had received a letter dated 24th March, 2008 from Shri Lachhman Dass Arora, Industries Minister seeking leave of absence from the sittings of the House due to unavoidable work and moved that leave of absence be granted to Shri Lachhman Dass Arora, Industries Minister to remain absent from the sittings of the House on 27th March, 2008.

The motion was put and carried.

(ii) The Speaker informed the House that he had received a letter dated 26th March, 2008 from Shri Paramvir Singh, Parliamentary Secretary seeking leave of absence from the sittings of the House due to personal reason and moved that leave of absence be granted to Shri Paramvir Singh, Parliamentary Secretary to remain absent from the sittings of the House on 27th March and 28th March, 2008.

The motion was put and carried.

IV NOTICES OF CALLING ATTENTION MOTION/ADJOURNMENT OF SITTING.

Shri Sita Ram and Dr. Sushil Indora, members from the Indian National Lok sought to raise various matters on which they have given the notices of calling attention motions and the Speaker informed the fate of some of these notices with details also. The members persisted for taking up these matters immediately and continued speaking without the permission of the Speaker. Despite repeated requests of the Chair to take their seats, the members of the Indian National Lok Dal interrupted the proceedings of the House and even they came towards the well of the House. There was a great disorder in the House.

On finding highly grave disorder in the House, the Speaker adjourned the sitting of the House at 10.46 A.M. for 10 minutes.

The Sabha then re-assembled at 10.56 A.M.)

V NON-OFFICIAL RESOLUTIONS.

(i) REGARDING LOT OF WATER GOES WASTE DURING MONSOON.

At 11.08 A.M, Shri Shiv Shankar Bhardwaj, a member from the Treasury Benches moved the following resolution-

“That lot of water goes waste during Monsoon and concept of flood Irrigation be changed in view of scarcity of water, therefore, this House recommends to the State Government that it is high time to think about water conservation and for benefit of nation and state a resolution be passed to conserve water to the maximum extent.”

and spoke for 54 minutes.

Shri S. S. Surjewala, a member from the Treasury Benches spoke for 10 minutes.

The Agriculture Minister and the Power Minister spoke for 8 and 2 minutes respectively

The Irrigation Minister spoke for 62 minutes and requested Shri Shiv Shankar Bhardwaj MLA, the mover of the resolution, to withdraw the resolution.

Shri Shiv Shankar Bhardwaj, the mover of the resolution, spoke for 1 minute and sought leave of the House to withdraw the resolution, which was granted.

The resolution was, by leave of the House, withdrawn.

(ii) The State Government to approach the Central Government for amending the Constitution of India.

At 1.23 P.M. Shri Karan Singh Dalal, a member from the Treasury Benches moved the following resolution-

“This House recommends to the State Government to approach the Central Government for amending the Constitution of India wherein suitable qualification for the appointment of Chairman and Members of State Public Service Commission keeping in view the functions of the Commissions be specifically prescribed and further recommend to the Central Government to amend the provisions of the Constitution that whenever a vacancy arises in the State Public Service Commission, the same may be filled up for the remainder of the term only.”

and spoke for 7 minutes.

Shri Karan Singh Dalal, member from the Treasury Benches, spoke for 7 minutes and was still in possession of the House, when it was adjourned.

VI NAMING OF MEMBER

During the discussion on Non-official Resolution regarding lot of water goes waste during Monsoon, Dr. Sushil Indora, a member of the Indian National Lok Dal started speaking without permission and on being asked by the Speaker, did not resume his seat. The Speaker repeatedly asked him to take his seat but he did not do so. Thereafter, the Speaker named Dr. Sushil Indora for his grossly disorderly conduct and asked him to withdraw from the House. The member withdrew from the House.

VII WALK-OUTS

(i) After re-assembled the Sabha, again the Indian National Lok Dal members started speaking without the permission of the Speaker and the Speaker asked them to take their seats, instead of taking their seats, all the members of Indian National Lok Dal staged a walk-out as a protest against not being allowed to speak.

(ii) During the discussion on Non-official Resolution regarding lot of water goes waste during Monsoon, all the members of the Indian National Lok Dal present in the House, staged a walk out as a protest against naming of Dr. Sushil Indora.

The Sabha then adjourned till 9.30 A.M. on Friday, the 28th March, 2008.

**. CHANDIGARH
The 27th March, 2008.**

**SUMIT KUMAR
SECRETARY.**